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title: Issure regarding 3rd amendment of UGC Regulations.

DR. THOKCHOM MEINYA (INNER MANIPUR): Just now I have gone and addressed thousands of teachers in the higher education sector who came to Parliament on foot; they were stopped there. Their demand is, they wanted the approval of the Minister of Human Resource Development to the UGC's decision on the 3<sup>rd</sup> amendment of UGC Regulations; and also the UGC Regulations for Ph.D. In response to my question given by the HRD Minister on 17<sup>th</sup> December, 2014, the matter was said to be under consideration. Nothing has happened on this till now.

It has been informed that for the first time since 1962, AIFUCTO has been denied even an appointment with the hon. HRD Minister, though series of requests for appointments were sent. Even the letters sent by AIFUCTO were not acknowledged, and not replied.

Hence, I would like to appeal, through you, to the hon. Minister that the Government should call the teachers assembled at Jantar Mantar immediately, and sit with the representatives so that they can solve the problem in the best interests of higher education.